

Fourteenth Loksabha

Session : 8

Date : 22-08-2006

Participants : Jaiswal Shri Shriprakash

an>

Title : The Minister of State in the Ministry of Home Affairs made a statement regarding status of implementation of recommendations contained in 119th Report of Standing Committee on Home Affairs on Demands for Grants (2006-07) pertaining to the Ministry of Home Affairs.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): Sir, on behalf of Shri Shivraj V. Patil, I beg to lay this statement on the above subject in pursuance of rule 389 of the Rules of Procedure and Conduct of Business in Lok Sabha issued by the hon. Speaker, Lok Sabha vide Lok Sabha bulletin Part – II dated September 1, 2004.

The Department-related Parliamentary Standing Committee on Home Affairs had, in its meeting held on 25th April, 2006, considered the Demands for Grants for 2006-07 of the Ministry of Home Affairs with reference to the aims, objectives and achievements of the Ministry and also took oral evidence of the senior officers of this Ministry. The Committee examined the Demands for Grants and its 119th Report was laid on the Table of Lok Sabha on 19th May, 2006.

***Laid on the Table and also placed in Library, See No.
LT 4826/06.**